105 Written Answers

स्रानभ्यवताम्रा का स्राध्ययन थिस्तारपूवक पूरा नहीं कर लिया जाता है, तब तक इस प्रख्न पर काई निर्णय नहीं लिया जा सकता है ।

(ख) तथा (ग) प्रकन ही नही उठना ।

PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) : (a) No decision on this question can be taken until a detailed study of the resulls of the underground experiment is completed.

(b) and (c) Do not arise.]

Incident of burning houses of backward classes in Saharanpur District, U.P.

428. SHRI RABI RAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government attention has been drawn to the news report which appear ed in the "Times of India" of 3rd Novem ber, 1974 to the effect that high caste men have burnt the houses of backward classes at Sundarpur village of Saharanpur Dis trict in U.P.;

(b) if so, the details thereof; and

(c) what steps Government have taken in this regard ?

THE DEPUTY MINISTER IN THH MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Government have seen a news report published in the "Times of India" dated 3rd November, 1974 regarding alleged burning of the houses of backward class people at Sundarpur village in Shahjahanpur District in Uttar Pradesh,

(b) and (c) Facts are being ascertained from the State Government.

Nuclear Test in Rajasthan

429. SHRI N. G. GORAY : Will the Minister of ATOMIC ENERGY be pleas ed to state :

(a) whether it is a fact that the recent underground nuclear test in Rajasthan did not have the International Atomic Energy Agency's safeguards; and

Il ] English translation.

(b) if so, whether Government have received any protests from the members of he International Atomic Energy Agency in this regard ?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) . (a) The question of safeguards does not arise as the peaceful nuclear experiment conducted by India was an entirely Indian effort.

(b) There have been no formal pretests from the members of the International Atomic Energy Agency • although some countries reacted unfavourably.

प्राचीन ग्रहरिक्ष प्रीद्योगिको का अध्ययन

430 श्री नागश्वर प्रसाद शाही -

श्री कल्प नाव श्री गुपानन्द ठाकुर

श्री जल्दीश जोशी

क्या प्रतरिक्ष मन्नी यह बताने की छुपा करेगे कि क्या प्राचीन भारत में अन्तरिक्ष श्रीद्योगिकी के स्राध्ययन के लिए कोई विनाग स्थापित क्यिंग गया है ?

[Study cf ancient space technology

430. SHRI NAGESHWAR PRASAD SHAH1 : SHRI KALP NATH : SHRI GUNANAND THAKUR : SHRI JAGDISH JOSHI :

. Will the Minister of SPACE be pleased Io state wheiner any cell has been set up for the study of space technology of ancienl India?]

t[THE PRIME MINISTER AND MI-NISTER OF SPACE (SHRIMATI INDIRA GANDHI) : No, Sir.

Working of Chaibasa Telephone Exchange

431. SHRi DHARAM CHAND JAIN: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Chaibasa Telephone Exchange in Bihar has been

working unsatisfactorily since its inception; purposes other than the Scheme for 3.C.M. and to the Unions/Associations of Central

(b) if so, what are the reasons therefor?

THE MINISTER OF COMMUNICA-TIONS (SHRI S. D. SHARMA) : (a) No.

(b) The Local services of the Chaibasa Max II is satisfactory, however, the trunk services are not satisfactory. Action is being initiated to improve trunk service.

## tGrant of Recognition to Unions

137. SHRI BHOLA PRASAD : Will the PRIME MINISTER be pleased to stale :

(a) the basis for granting *ad hoc* recognition and informal recognition to Unions, and

(b) how long one Union will continue to einjoy *ad hoc* recognition for purposes of representation in J.C.M. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : (a) A statement explaining the position in respect of Associations/Unions of Central Government employees is attached.

(b) An Association/Union wiH continue Io enjoy recognition for representation in I.C.M. as long as it continues to fulfil the conditions laid down for the purpose as explained in para 2 of the attached statement.

## Statement

## DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

Note on the position regarding the grant of (i) *De facto* or informal recognition for

jTransferred from the 15th November, 1974.

purposes other than the Scheme for 3.C.M. and to the Unions/Associations of Central Government employees and (ii) *ad hoc* recognition for the purpose of the J.C.M. Scheme.

1. De facto/informal recognisition for purposes other tlian the Scheme for JCM.

(a) Non-industrial.-There are at present no formal rules regulating the grant of recognition to service associations of Central Government employees as the Central Civil (Recognition. Service Services of Associations) Rules, 1959, are at present being treated as inoperative, consequent on Rule 4-B of the CCS. (Conduct) Ruie.-,, 1955, with reference to which, inter alia, the Recognition Rules had been framed having been struck down by the Supreme Court. Pending the framing of fresh recognition rules, Government are following the policy that the Ministries/Departments may grant de facto or informal recognition to the service associations of their employees, if they fulfil the major features of the Central Civil Services (Recognition of Service Associations) Rules, 1959. The service associations should also have a minimum membership strength of 15 per cent of each of the categories of staff which they purport to represent.

(b) Industrial—In the case of unions of industrial employees of Government, tecognition has to be considered in terms of the Code of Discipline where the Code has been adopted in a particular organisation. Whether the Code has not been adopted, the present position is that, in the absence of formal rules of recognition, the Ministries/Departments may deal with their unions, without insisting on formal recognition, if they fulfil these major features of the 1959 recognition Rules which are applicable to them. A trade union should also have a minimum membership of 15 per cent of each of the categories of staff which it purports to represent.